

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd  
Vs.

.... Petitioner/Applicant

Value Infratech India Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 11.01.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent : Adv. Ayush Mangal Gupta, Adv. Chiral Dugar,  
Adv. Prakash Gautam

For the IRP : Adv. Rishabh Jain

**ORDER**

**IA-3280/2022, IA-4512/2022, IA-2811/2022, IA-4837/2022**

Ld. Counsel for the IRP along with IRP is directed to be present on the next date of the hearing.

List the matter on 03.02.2023.

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

11.01.2023  
ANAND DUBEY